Most Urgent
Report by 19.05.2017

F. No. 390/Misc./41/2017-JC
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Judicial Cell)

New Delhi, Dated 17th May, 2017

To,
1. All Principal Chief Commissioners/Chief Commissioners;
2. Director General under the Central Board of Excise and Customs;
3. All Principal Commissioners/Commissioners of Customs, Central Excise & Service Tax;
4. webmaster.cbec@icegate.gov.in

Sir/Madam,

Sub: Details of department's cases withdrawn from HC & CESTAT on the basis of earlier Supreme Court's decision on the identical matters

It may be recalled that Board had issued an Instruction F.No. 390/Misc./67/2014 dated 18.12.2015 on the above subject and the process of withdrawal accordingly in HC/CESTAT by the zones is underway.

As you are aware, the Board is receiving details regarding the number of such withdrawn departmental appeals periodically. However, the details of the cases (facts) and the Supreme Court's decisions on the basis of which they have been withdrawn had not been requested earlier.

Member (Budget & Legal) has directed that the above information be provided most urgently as it is proposed to circulate the issues so that other Commissionerates are sensitized about the issues & cases for similar withdrawal action on their part. The information may kindly be provided most urgently by 19.05.2017 in the following format:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Name of the Party</th>
<th>Revenue Involved (In Rs. Crore)</th>
<th>Issue Involved</th>
<th>SC's decision on the basis of which the appeal was withdrawn</th>
</tr>
</thead>
<tbody>
<tr>
<td>HC</td>
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<tr>
<td>CESTAT</td>
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</tbody>
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Yours faithfully,

(Ranjana Jha)
Joint Secretary (Review)